

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

DATE OF DECISION: 26-10-1989

PRESENT

HON'BLE SHRI S.P.MUKERJI, VICE CHAIRMAN
&
HON'BLE SHRI A.V.HARIDASAN, JUDICIAL MEMBER

ORIGINAL APPLICATION NO.598/89

K.Raghavan

Applicant

v.

1. The Flag Officer Commanding-in-Chief, HQ Southern Naval Command, Naval Base, Cochin-682 004.
2. The Captain Superintendent, Naval Ship Repair Yard, Naval Base, Cochin-682 004.
3. Shri Joseph Samuel, Engine Fitter(HS II) Naval Ship Repair Yard, Naval Base, Cochin-682 004. - Respondents

Mr M Girijavallabhan

- Counsel for applicant

Mr PV Madhavan Nambiar, SCGSC

- Counsel for respondents

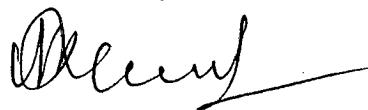
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(SHRI S.P.MUKERJI, VICE CHAIRMAN)

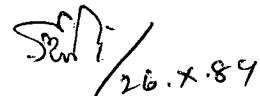
Heard the learned counsel for both the parties.

2. The respondents have filed a reply statement to the application, a copy of which has been delivered to the learned counsel for the applicant. Reiterating the statement made in the reply statement, the learned counsel for respondents states that the applicant, by the impugned order dated 4.10.1989 has not been transferred to I.N.S. Dronacharya, Cochin, but has been transferred as Engine

Fitter under the Directorate of Installation, Naval Training, Cochin, within the Naval Base, Cochin, which is less than one kilometre from the place of his present posting. On the basis of this averment, we see no reason to intervene in the transfer of the applicant and dismiss the application under Section 19(3) of the Administrative Tribunals Act.



(A.V.HARIDASAN)
JUDICIAL MEMBER



26.X.89

(S.P.MUKERJI)
VICE CHAIRMAN

26-10-89

trs